

FIR No. 02/20
Police Station : Kirti Nagar
State Vs. Ankush Sharma @ Honey
U/s 341/376(2)/506/323/34 IPC & Section 6 POCSO Act

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

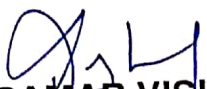
Shri Bhuwan Jayant, Ld. Counsel for the complainant.
Shri S.K Tiwari, Ld. Counsel for the accused/applicant.

Reply to the bail application filed.

Ld. Counsel for the applicant/accused requested for adjournment on the ground that main counsel is not well.

The adjournment is opposed by the Ld. Counsel for the complainant stating that this is for the second time, he is taking the adjournment.

Request of the Ld. counsel for accused/applicant is allowed and hearing of bail application is deferred for **01.06.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

STATE VS NAND KISHORE @ BOBY
FIR NO. 265/2017
POLICE STATION : MUNDKA
UNDER SECTION : 302/396/412/120-B IPC

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing.

Sh. Gaurav Singhal learned counsel for applicant / accused.

This is an application for interim bail on behalf of accused Nand Kishore @ Bobby.


Earlier the interim bail application for surgery of wife of applicant / accused was dismissed by this Court on 12.05.2020.

It is submitted by the counsel for applicant that the date of surgery of wife of the accused has now been given for 27.05.2020 and the wife of the applicant has to be admitted on 26.05.2020.

The accused is in judicial custody since 06.10.2017. It means that he is in judicial custody for more than two years. It is submitted by the counsel for applicant that there is no other case pending nor any other case is reported by the investigating officer in his reply. The case is pending in this Court itself.

I have seen the medical documents filed alongwith the application.

In view of the facts and circumstances of the case, without going to the merits of the case, the applicant / accused is granted interim bail for 45 days from




20.05.2020 till 03.07.2020 for the purpose of medical treatment of his wife on furnishing personal bond and surety bond in the sum of Rs.50,000/-.

The applicant shall surrender before the Jail Superintendent on 03.07.2020 at 10:00 am.

At request copy of this order be given dasti to learned counsel for accused.

One copy of this order be sent to the concerned Jail Superintendent for information.

Application under consideration stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
20.05.2020

BAIL APPLICATION NO. 1039/20
FIR NO. 25/2020
POLICE STATION : ANAND PARBAT
STATE VS SONU
UNDER SECTION : 302/34 IPC

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing.

Sh. Atul Kumar Sharma, learned counsel for applicant / accused.

This is an application for interim bail on behalf of accused Sonu on the ground of delivery of his wife.

The bail application is moved on the ground that his wife has delivered a child on 12.05.2020. The wife of applicant is still ill after the delivery and suffering from various ailments, in respect of which fresh documents filed today and taken on record.

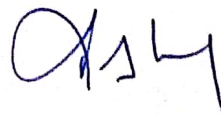
The investigating officer filed a reply in which he verified a fact that on 12.05.2020 the wife of the accused delivered a male child at her home and have other family members to look after her.

I have gone through the reply of the investigating officer and other medical documents filed alongwith the interim bail application.

Investigation has already been completed in this case and chargesheet has been filed as per the report of the investigating officer.

It is also stated by the counsel for applicant that though there are other members in his family but they are not in good terms and some litigation between them is also pending. A legal notice has been filed to show this fact.

In view of the facts and circumstances of the case, without going into the merits of the case, the applicant / accused is granted interim bail for 60 days



from 20.05.2020 till 19.07.2020 for the purpose of medical treatment of his wife on furnishing personal bond and surety bond of Rs.50,000/-.

The applicant shall surrender before the Jail Superintendent on 20.07.2020 at 10:00 am.

At request copy of this order be given dasti to learned counsel for accused.

One copy of this order be sent to the concerned Jail Superintendent for information.

Application under consideration stands disposed off accordingly.

**Bail Applicant no. 996
FIR No. 201/2019
Police Station : Anand Parbat
State Vs. Shekhar
U/s 324/326 IPC**

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Shri Nitya Sharma, Ld. Counsel for accused/ applicant.

This is the second bail application of accused Shekhar.

The first bail application was dismissed by Shri Vishal Singh, Ld. ASJ-03, West on 25.02.2020. Copy of the bail order is annexed with the bail application.

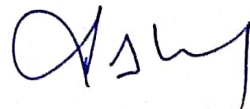
Perused.

Ld. Additional Public Prosecutor and the Investigating Officer have opposed the bail application on the ground of seriousness of the offence.

It is submitted by Ld. Counsel for the applicant/accused that it was complainant who assaulted in that incident and complainant has also later got the FIR registered u/s 326 IPC. He further submits that cross case has been registered for the same incident on 04.09.2020.

Accused in judicial custody since 29.11.2019. The chargesheet has been filed in the court of Ld. Magistrate concerned.

In the overall facts and circumstances of the case and current prevailing situation, accused is admitted to regular bail on furnishing of per-



sonal bond and surety bond of Rs. 50,000/- to the satisfaction of concerned Magistrate / Duty Magistrate.

Application stands disposed off according.

Copy of order be given Dasti.


(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

20.05.2020

FIR No. 356/2019
Police Station : Mundka
State Vs. Pradeep Kumar
U/s 302 IPC

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.


Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Shri V.D Mishra, Ld. Counsel for the applicant/accused.

Matter pertains to the court of Shri Sunil Beniwal, Ld. ASJ West, who will hold the court on 22.05.2020.

Accordingly, be listed on **22.05.2020**.

In the meanwhile, issue notice to the IO for the next date.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

20.05.2020

FIR No. 1513/15
Police Station : Uttam Nagar
State Vs. Jitender Rathi @ Jitte
U/s 307/328/368/363/376D IPC & 6 POSCO Act & 25/27 Arms Act

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.


Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Shri Tanmay Nagar, Ld. Counsel for accused/applicant.

Matter also pertains to POCSO Act and in the POCSO Act, it is mandatory to issue notice to the victim of the offence / complainant also.

Accordingly, issue notice to the Victim / Complainant for the next date.

Be put up on 26.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

FIR NO. 265/2017
POLICE STATION : RANHOLA
STATE VS RAVI
UNDER SECTION : 302/363/364/201/120B/34 IPC

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing.

Sh. S.N. Chauhan learned counsel for applicant / accused.

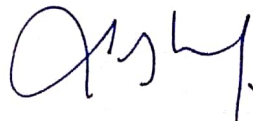
This is an application for interim bail on behalf of accused Ravi.

The interim bail application is moved on the ground that the applicant / accused is of young age and his family consists of old aged and sick parents. They are totally dependent upon the applicant. Moreover, the applicant is elder son of his old aged and sick parents, who require his assistance in this time of need. Both the parents of the applicant are unwell, senior citizen and require 24x7 nursing which is not being provided to them due to lock down in the country.

I have gone through the records of the case. The accused is in judicial custody since 14.06.2017. It means that he is in judicial custody for more than two years.

It is submitted by the counsel for applicant that applicant is not involved in any other case. The co-accused Amit is on bail and most of the witnesses have been examined and only formal witnesses are remaining to be examined.

In view of the facts and circumstances of the case as well as Minutes of the High Powered Committee dated 18.05.2020, the applicant / accused is granted interim bail for 45 days from 20.05.2020 till 03.07.2020 on furnishing personal bond and surety bond in the sum of Rs.50,000/-.



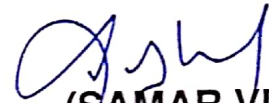
The applicant shall surrender before the Jail Superintendent on 03.07.2020 at 10:00 am.

At request copy of this order be given dasti to learned counsel for accused.

One copy of this order be sent to the concerned Jail Superintendent for information.

Application under consideration stands disposed off accordingly.

This order be sent to the Court where the trial is pending for placing it in judicial file.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
West District, THC Delhi**

20.05.2020

FIR No. 471/18
Police Station : Hari Nagar
State Vs. Dharmender
U/s POCSO Act

20.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Shri Upkar, Ld. Counsel for the applicant/accused.

Fresh bail application under POCSO Act filed. However, the details of the offence and the sections of the POCSO Act are not mentioned.

Issue notice to the Investigating Officer/State as well as the victim of offence for **26.05.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

FIR No. 217/2019
Police Station : Ranhola
State Vs. Hari Om
U/s 376/417 IPC

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.
Mr. Mohd. Sulaiman Khan, Ld. Counsel for accused.

This is first bail application of accused Hari Om for grant of interim bail for a period of one month.

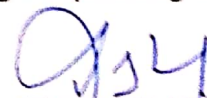
Reply filed.

The allegations against the accused are u/s 376/417 IPC. The bail is moved on the ground that the wife and two children of accused are in dire circumstances as there is no body in the family to look after them and accused is the only earning hand of the family. It is further stated by Ld. Counsel that the family of accused is under dire financial crises, therefore, accused may be released on bail.

Reply to the IO perused according to which the present FIR has been registered on the complaint of complainant Rekha, who stated that accused Hari Om raped her forcefully.

The allegations against the accused are serious in nature. The ground mentioned in the application does not entitle accused for interim bail at this stage. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

20.05.2020

FIR No. 1037/2015
Police Station : Ranhola
State Vs. Suraj

U/s 363/376D/506/120B/34 IPC & Section 6 POCSO Act

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Shri Mahesh Prasad, Ld. Counsel for the applicant/ accused.

Fresh bail application filed.

Issue notice to the Investigating Officer / State for the next date.

File be placed before the court for consideration of the bail application on

26.05.2020.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

20.05.2020

FIR No. 101/2019
Police Station : Kirti Nagar
State Vs. Dharm Chand Paswan
U/s 313/342/376(2)(3)/506 IPC & 6 POCSO Act

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Shri Rahul, Ld. Counsel for accused.


Fresh bail application received.

Reply filed.

Matter also pertains to POCSO Act and in the POCSO Act, it is mandatory to issue notice to the victim of the offence / complainant also.

Accordingly, issue notice to the Victim / Complainant for the next date.

Be put up on 28.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

FIR No. 325/2020
Police Station : Hari Nagar
State Vs. 1. Shahid, 2.Faisal, 3. Shoaib
U/s 354(B)/ 323/509 & 34


20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Video- Conferencing is not possible today, hence matter is adjourned.

Be put on 21.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020


FIR No. 145/19
Police Station : Mundka
State Vs. Jitender @ Bata
U/s 392/397/34 IPC

20.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Ros-
ter no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.**

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the
State through Video-Conferencing.

Video- Conferencing is not possible today, hence matter is adjourned.
Be put on 21.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

**Bail Application no.1048
FIR No. 326/19
Police Station : Hari Nagar
State Vs. Harpreet Singh @ Tinku
U/s 307/34 IPC & Sec 25/54/57 Arms Act**

20.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Verification report filed.

Video- Conferencing is not possible today, hence matter is adjourned.

Be put on 21.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

FIR No.293/2019
Police Station :Kirti Nagar
State Vs.Munna
U/s 308/34 IPC

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

Ms. Dipti Chaudhary, Ld. Counsel for the applicant/accused.

This is a regular bail application of accused Munna.

Reply of Investigating Officer received.

It is submitted by Ld. Counsel that accused has already been released on interim bail of 45 days on 08.04.2020

As per the Ld. Counsel for accused, the period of 45 days will be over on 22.05.2020, hence accused may be granted regular bail.

In the overall facts and circumstances of the case and current prevailing situation, the hearing of the application for regular bail is deferred and interim bail of accused Munna is further extended for a period of 45 days on the Bail Bond already furnished before the Jail Superintendent/ Duty Magistrate/Concerned Magistrate.

Accused/applicant shall surrender before the concerned Jail Authorities on 06.07.2020 before 5 p.m under intimation to this court.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy be also given Dasti.

Put up for hearing on regular bail application of accused Munna on
06.07.2020.



(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

FIR No.318/2019
Police Station :Hari Nagar
State Vs. Rajesh @ Bunty
U/s 394/397/411/34 IPC & 25/27/54/59 Arms Act

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.

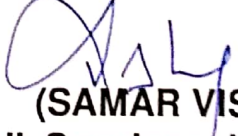
Shri. Mahesh Patel, Ld. Counsel for accused/applicant.

Reply has not been filed by the Investigating Officer.

Issue notice to the Investigating Officer to file the reply.

Be listed on **23.05.2020**.

File be also called from the concerned court.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

FIR No. 402/2020
Police Station : Ranhola
State Vs. Salim Ali
U/s 323/324/326/506/34 IPC

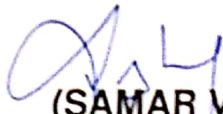
20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State through Video-Conferencing.
None for accused/applicant.

None has appeared on behalf of applicant/accused though awaited.

Be listed on 27.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
20.05.2020

FIR NO. 78/20
POLICE STATION : RANHOLA
STATE VS KULDEEP
UNDER SECTION : 364-A/34

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing.
Learned counsel for applicant / accused.

This is the second bail application of accused Kuldeep. The allegations against him are under section 364-A/34 IPC. The first bail application was dismissed vide order dated 29.04.2020 that is around 20 days back. The certified copy of the order is annexed with the bail application.

Report of the investigating officer seen.


Heard counsel for applicant.

No new ground is put forward in the bail application by the counsel for applicant for moving this second bail application after a gap of 20 days.

The allegations are serious in nature and the offence under section 304 A is punishable with death or with life imprisonment.

In these circumstances, no ground is made out to release the applicant on bail. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
20.05.2020

BAIL APPLICATION NO. 1041
FIR NO. 597/20
POLICE STATION : NIHAL VIHAR
STATE VS UMESH
UNDER SECTION 392/34 IPC

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing.

Sh. Ikrant Sharma learned counsel for applicant / accused.

This is the bail application of accused Umesh. The allegations against him are under section 392/34 IPC.

It is submitted by the counsel for applicant that the co-accused Deepak has been granted bail by the learned Magistrate vide order dated 15.05.2020 on the ground that the investigation is complete and the accused do not have any previous criminal history.


Reply of the investigating officer seen according to which also the accused is not involved in any other case.

In view of the facts and circumstances of the case, the applicant / accused is granted bail on furnishing personal bond and surety bond in the sum of Rs.20,000/- to the satisfaction of learned Metropolitan Magistrate/Duty Metropolitan Magistrate concerned.

At request copy of this order be given dasti to learned counsel for accused.

One copy of this order be sent to the concerned Jail Superintendent for information.

Application under consideration stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi

BAIL APPLICATION NO. 1042
FIR NO. 597/20
POLICE STATION : NIHAL VIHAR
STATE VS RAJVEER
UNDER SECTION 392/34 IPC

20.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State through video-conferencing.
Sh. Ikrant Sharma learned counsel for applicant / accused.

This is the bail application of accused Umesh. The allegations against him are under section 392/34 IPC.

It is submitted by the counsel for applicant that the co-accused Deepak has been granted bail by the learned Magistrate vide order dated 15.05.2020 on the ground that the investigation is complete and the accused do not have any previous criminal history.


Reply of the investigating officer seen according to which also the accused is not involved in any other case.

In view of the facts and circumstances of the case, the applicant / accused is granted bail on furnishing personal bond and surety bond in the sum of Rs.20,000/- to the satisfaction of learned Metropolitan Magistrate/Duty Metropolitan Magistrate concerned.

At request copy of this order be given dasti to learned counsel for accused.

One copy of this order be sent to the concerned Jail Superintendent for information.

Application under consideration stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi